309

## RAJYA SABHA

Friday, the 21st April, 1961/the 1st Vaisakha, 1883 (Saka)

The House met at eleven of the •clock, MR. CHAIRMAN in the Chair.

#### -ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAI\* SINHA): Sir, with your permission, I rise to announce that Government; business in this House during the week commencing 24th April, 1961, will consist of:

- (i) Consideration and return of the Appropriation (No. 2) Bill, 1961, as passed by Lok Sabha.
- (ii) Consideration and return of the Finance Bill, 1961, as passed by Lok Sabha.

SHRI BHUPESH GUPTA (West Bengal): Sir, I find from the list of business given to the House, I believe, according to the proposals of the Government, that another Friday meant for non-official business has been taken away. I must tell you, Sir, that this encroachment on the private Members' day is becoming a little more and more and I think if they go at this rate, we will be . . .

MR. CHAIRMAN: There will be no private Members' day at all!

SHRI BHUPESH GUPTA: Yes, you are quite right, Sir. That is my fear. Therefore, I would request you not to permit the Government to encroach upon the one day that we have got in a week for private Members' business. We can sit on Saturday, if you like. It should be done.

MR. CHAIRMAN: All right.

MR. CHAIRMAN: Diwan Chaman Xall and Shri P. N. Sapru are not here.

112 R.S.—1.

#### THE HINDU MARRIAGE AMENDMENT) BILL, 1961

SHARDA BHARGAVA SHRIMATI (Rajasthan): Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

The question was put and the motion was adopted.

SHRIMATI SHARDA BHARGAVA: Sir, I introduce the Bill

### THE DELHI MUNICIPAL CORPO-RATION (AMENDMENT) BILL, 1961

SHRI V. V. SARWATE (Madhya Pradesh): Sir, 1 beg to move for leave to introduce a Bill to amend the Delhi Municipal Corporation Act, 1957.

The question was put and the motion was

SHRI V. V. SARWATE: Sir, I introduce the Bill.

# THE INDIAN MARINE INSURANCE BILL,

SHRI M. P. BHARGAVA (Uttar Pradesh): Sir, I do not propose to move in this session the motion standing in my name to refer the Indian Marine Insurance Bill, 1959 to a Joint Committee of the Houses.

#### CONSTITUTION (AMEND-MENT) BILL, 1960 (TO AMEND ARTICLE 333)

SHEI BHUPESH GUPTA (West Bengal): Sir, I would request you to defer my motion regarding The Constitution (Amendment) Bill, 1960. to the next session. I do not propose to move item 2 on the list of Business. I had requested you in writing also.